

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No. 1199/95

DATE OF ORDER : 8-6-1998

BETWEEN :

1. R. Jayaram
2. P.S.V. Subba Rao ... Applicants

AND

1. The Union of India represented by Secretary, Ministry of Finance, (Dept. of Revenue), North Block, New Delhi.
2. The Board of Customs & Central Excise, New Delhi represented by Chairman.
3. The Commissioner of Customs and Central Excise, Basheerbagh, Hyderabad.
4. The Deputy Commissioner (P&V) Customs and Central Excise, Basheerbagh, Hyderabad.

... Respondents

Counsel for the Applicants - Shri G. Parameswara Rao

Counsel for the Respondents - Shri N.R. Devaraj

CORAM :

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A))

Heard Ms Shakti for Shri G. Parameswara Rao for the Applicants and Shri W. Satyanarayana for Shri N.R. Devaraj for the Respondents.

This OA is filed to quash the Establishment Order No. 169/95 dated 21st September, 1995 issued by the Deputy Commissioner (P&V), Customs and Central Excise,

Hyderabad, whereby the promotions to the two applicants herein were refused by holding the same as illegal, arbitrary and discriminatory and for a consequential direction to the Respondents to consider the case of the Applicants for promotion to the cadre of Inspector of Central Excise, on their turn and in accordance with the rules. When this OA was taken up for hearing today, the Learned Counsel for the Respondents produced the Establishment Order No. 3/97 dated 7-1-1997 whereby the disinclination of the applicant No. 1 for promotion to the cadre of Deputy Office Superintendent (L-II) has been accepted and order dated 26-7-1996 whereby Applicant No. 2 has joined duty as Deputy Office Superintendent (L-II) was produced. In view of the above, the Learned Counsel for the Respondent submitted that this OA has become infructuous. The Learned Counsel for the Applicants has also accepted the above view.

In view of the above this OA is disposed of as being infructuous.

No costs.

B. S. Jai Parameshwar
(B. S. JAI PARAMESHWAR)
MEMBER (J)

8/6/98

R. Rangarajan
(R. RANGARAJAN)
MEMBER (A)

DICTATED IN THE OPEN COURT

DATED : 8-6-1998

...js/-

Copy to:

1. Secretary, Min. of Finance, Dept. of Revenue,
North Block, New Delhi.
2. The Chairman, Board of Customs and Central Excise,
New Delhi.
3. The Commissioner of Customs and Central Excise,
Basheerbagh, Hyderabad.
4. The Deputy Commissioner (P&V), Customs and Central Excise,
Basheerbagh, Hyderabad.
5. One copy to Mr. G. Parameshwara Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to D.R (A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

23/6/98
8
II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 9/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

D.A. NO. 1199/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

16 JUN 1998
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हैदराबाद न्यायालय
HYDERABAD BENCH